

**Annexure - 4 - Unsecured financial creditors (other than financial creditors belonging to any class of creditors)
Aarti Suitings Private Limited (As on 26.11.2021)**

S. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	HDFC Bank Limited	28-Oct-21	2,858,887.00	2,858,887.00	Financial Debt	-	-	No	1.37%	-	-	-	-	-
2	ICICI Bank Limited	25-Nov-21	2,683,895.00	2,683,895.00	Financial Debt	-	-	No	1.29%	-	-	-	-	-
3	Mr Aakash Jindal	13-Sep-21	234,900.00	1.00	-	-	-	Yes	-	-	-	-	234,899.00	-
4	Mr Nand Kishor Jindal	13-Sep-21	443,842.00	1.00	-	-	-	Yes	-	-	-	-	443,841.00	-
5	Nand Kishor Jindal HUF	13-Sep-21	5,804,960.00	1.00	-	-	-	Yes	-	-	-	-	5,804,959.00	-
6	Madhur Jindal	13-Sep-21	10,344,772.00	1.00	-	-	-	Yes	-	-	-	-	10,344,771.00	-
7	Madhur Jindal HUF	13-Sep-21	2,212,950.00	1.00	-	-	-	Yes	-	-	-	-	2,212,949.00	-
8	Arvind Kumar Jindal HUF	13-Sep-21	5,377,037.00	1.00	-	-	-	Yes	-	-	-	-	5,377,036.00	-
9	Mrs Kavita Jindal	13-Sep-21	6,874,692.00	1.00	-	-	-	Yes	-	-	-	-	6,874,691.00	-
10	Mrs Neelam Jindal	13-Sep-21	9,242,476.00	1.00	-	-	-	Yes	-	-	-	-	9,242,475.00	-
11	Radhey Shyam Jindal HUF	13-Sep-21	664,763.00	1.00	-	-	-	Yes	-	-	-	-	664,762.00	-
12	Purva Jindal	13-Sep-21	235,073.00	1.00	-	-	-	Yes	-	-	-	-	235,072.00	-
			46,978,247.00	5,542,792.00	-	-	-	-	-	-	-	-	41,435,455.00	-

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by RP on the basis of records / documents submitted by the creditors as the updated books of accounts of the Corporate Debtor are still not made available to RP.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.